

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1510
ANSWERED ON:21.07.2014
POLICY FOR PRIVATE AIRLINES
Kumar Shri Kaushalendra; Singh Shri Bhola

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the airlines including private airlines operating in the country;
- (b) the details of the policy of Directorate General of Civil Aviation (DGCA) to allow private airlines to operate in the country;
- (c) whether DGCA has any surveillance policy as well as guidelines to monitor the operations of private airlines and if so, the details thereof;
- (d) whether certain private operators have applied for the license during the last three years and the current year; and
- (e) if so, the details thereof along with the action taken on their applications?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Shri G. M. Siddeshwara)

(a) At present 11 Airlines are operating in the country i.e.

(i) Air Asia(India) Pvt. Ltd.

(ii) Air India Ltd

(iii) Air India Charters Ltd

(iv) Airline Allied Services Ltd

(v) Jet Airways

(vi) Jet Lite (India) Ltd

(vii) Spice Jet Ltd

(viii) Blue Dart Aviation Ltd (Cargo)

(ix) Go Airlines (India) Pvt Ltd

(x) Interglobe Aviation Pvt.Ltd (Indigo) and

(xi) LEPL Projects Ltd.

(b) The private airlines are permitted to operate Scheduled / Regional Scheduled Air Transport Services after complying with the requirements of Civil Aviation Requirements and those mentioned in Air Operator Certification Manual CAP 3100.

(c) Yes Madam. Directorate General of Civil Aviation's (DGCA) policy is laid down in the Surveillance Procedure Manual and the Annual Surveillance Programme. The surveillance programme includes planned checks which are surveillance & regulator audits whereas the unplanned or surprise checks are spot and night surveillance checks. The Annual Surveillance plan includes all the areas of aircraft operation by all airlines including engineering operations, safety, ground support, airports, crew licensing etc.

(d) & (e) During the last three years and current year, six companies had applied for Scheduled and Regional Scheduled Operator Permit i.e.

(i) M/s. Quickjet Cargo Airlines pvt. ltd

(ii) M/s. Air Asia (India) Pvt. Ltd

(iii) M/s.Ligare Aviation Ltd

(iv) M/s. LEPL Projects Ltd. (Air Costa)

(v) M/s. TATA SIA Airlines Ltd and

(vi) M/s. Air Pegasus Pvt. Ltd. Out of these six companies, four companies at Sl. Nos.

(i) to

(iv) have already been given Air Operator permit after completion of the required process.